

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 12th day of August, 2004.

Original Application No. 639 of 2004.

Hon'ble Mr. D.R. Tiwari, Member- A.

Parmanand a/a 44 years S/o Sri Manna  
 R/o Mehalla- Alegol Khirkee, Jhansi.

.....Applicant

Counsel for the applicant :- Sri R.K. Nigam

V E R S U S

1. Union of India through General Manager,  
 North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway,  
 Jhansi.

.....Respondents

Counsel for the respondents :- Sri K.P. Singh

O R D E R

By this O.A filed under section 19 of Administrative Tribunals Act, 1985, the applicant has prayed for a direction to the respondents to screen and absorb him against one of the existing vacancies in class IV/Group 'D' cadre in North Central Railway.

2. The facts of the case are that the applicant acquired the temporary status (Monthly Rated Casual Labour) and he is a holder of casual labour card No. 272772 (Annexure-1). In pursuance of the notification dated 30.08.2001, the applicant had applied for screening and absorption in Group 'D' cadre under NCR in Jhansi Division. In para 4.9 of the O.A it has been stated that the applicant has submitted his bio-data duly supported by the required documents (Casual Labour Card, Copy of cast certificate, and copy of affidavit

*[Signature]*

(2)

regarding his date of birth) and the same was duly received in the office of Personnel Branch of DRM, NCR, Jhansi Division, Jhansi. The grievance of the applicant is that he has not so far been called for screening whereas his juniors have already been screened and absorbed.

3. Sri Vined Kumar, holding brief of Sri K.P. Singh, counsel for the respondents has submitted that the application alongwith bio-data and necessary papers have not been received in the DRM (P) office. However, he has submitted, if a direction be given, the respondents would make all affords to trace out his papers and if the papers have been received in the office, necessary action will be taken.

4. The learned counsel for the applicant has submitted that the applicant has filed a representation dated 07.10.2003 to the DRM(P), NCR, Jhansi Division which is still pending. The counsel for the parties have no objection if the O.A is disposed of finally at the admission stage it self without calling for the counter.

5. Accordingly the O.A is disposed of finally with a direction to the DRM (P), NCR, Jhansi Division (Respondent No. 2) to consider and decide the representation of the applicant by a reasoned and speaking order within a period of three months from the date of communication of this order.

6. There will be no order as to costs.

*Dava*  
Member - A.

/Anand/